

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT-III**

**ITEM No. 314**

IA-5144/2023, IA-5145/2023, IA-4466/2023, IA-1934/2021, IA-5441/2021, IA-3884/2021, IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021, IA-1056/2021, IA-1060/2021, IA-4077/2021, IA-1064/2021, IA-1508/2021

**IN**  
**IB-1348(ND)/2019**

**IN THE MATTER OF:**

M/s. Nisus Finance & Investment Managers LLP & .... Petitioner/Applicant  
Anr.

Vs.

M/s. Earthcon Universal Infratech Pvt. Ltd. .... Respondent

**Order u/S. 7 of Insolvency & Bankruptcy Code (IBC), 2016.**

**Order delivered on 22.03.2024**

**CORAM:**

**SH. BACHU VENKAT BALARAM DAS**  
**HON'BLE MEMBER (JUDICIAL)**

**SH. ATUL CHATURVEDI**  
**HON'BLE MEMBER (TECHNICAL)**

**(HEARING THROUGH PHYSICAL MODE & VC)**

**PRESENT:**

For the Applicant : Mr. Siddharth Bhatli, Mr. Khyati Jain, Adv. In IA-5441/2021  
For the RP : Mr. Rishabh Jain, Adv.  
For the Respondent : Mr. Shobhan Mahanati, Mr. Siddhant Katyal, in IA-4077/2021 for R-1  
Mr. Piyush Singh, Mr. Akshay Srivastava, Mr. Jayant Upadhyay, Adv. In IA-1025/2021  
Mr. Siddharth Bhatli, Mr. Khyati Jain, Adv. In IA-1508/2021  
Mr. Pranav Gupta, Adv. In IB 1348/2019  
For the SRA : Mr. P Nagesh Sr. Adv., Mr. Harshal Kumar, Adv.

**ORDER**

**IA-5144/2023, IA-5145/2023**

Mr. Girish Tripathi, Ld. Proxy Counsel appears on behalf of  
Mr. Pankaj Pandey, Ld. Counsel for the Applicant (Greater Noida

Industrial Development Authority). Ld. Counsel appears on behalf of the Resolution Professional.

On 27.02.2024, on the submissions made by Ld. Counsel for both the parties and the matter was directed to be listed for today for re-hearing in the light of the judgment passed by the Hon'ble Supreme Court in Civil Appeal No. 7590-7591/2023.

We direct both the parties to file an affidavit indicating therein, how the treatment of Greater Noida Industrial Development Authority in this plan is different or is in compliance with the direction and the judgment of the Hon'ble Supreme Court.

List the matter **on 12.04.2024.**

**IA-4466/2023**

List this application for argument **on 12.04.2024.**

**IA-5441/2021, IA-1508/2021**

The Applicant shall take steps to bring on record the record the written submission within three working days.

The written submissions of Resolution Professional are on record.

List the matter for compliance on **19.04.2024.**

**IA-1934/2021, IA-1064/2021**

Ld. Counsel appearing for the Resolution Professional has concluded the arguments.

List the matter for arguments on behalf of the Applicant in IA-1934/2021 and Respondent in IA-1064/2021.

List the matter on 19.04.2024.

**IA-3884/2021, IA-1016/2021, IA-1020/2021, IA-1025/2021, IA-1032/2021, IA-1054/2021, IA-1056/2021, IA-1060/2021, IA-4077/2021**

As prayed for and with the consent of the parties, list the matter on **19.04.2024**.

-Sd-  
**(ATUL CHATURVEDI)**  
**MEMBER (TECHNICAL)**

-Sd-  
**(BACHU VENKAT BALARAM DAS)**  
**MEMBER (JUDICIAL)**

Ajay